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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 66/9/NCLT/AHM/2018


Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2018**

Name of the Company: Spradecom Electro Controls
V/s.

Shree Ajit Pulp and Paper Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	TIRTH NAYAK	Adv.	Petitioner	
2.				

ORDER

Learned Advocate Mr. Tirth Nayak present for present for Operational Creditor/
Petitioner. None present for Respondent.

Learned Advocate appearing on behalf of the Petitioner filed pursis to withdraw this
Petition.

Heard prayer is allowed.

The Petition is disposed of as withdrawn.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 1st day of March , 2018.